

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 5168/2018

(Arising out of impugned final judgment and order dated 19-04-2017 in CRLA No. 1689/2004 passed by the High Court Of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

VISHNU KUMAR

Respondent(s)

(IA No.32141/2018-CONDONATION OF DELAY IN FILING SLP and IA No.32144/2018-EXEMPTION FROM FILING O.T.)

Date : 16-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Adarsh Upadhyay, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER